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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

D.A. NO. 1123/1994  
D.A. NO. 934/1993

Monday, this the 2nd December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

D.A. NO. 1123/1994

1. Shri K. N. Sharma S/O  
Banwari Lal Sharma,  
R/O House No. A-342,  
Rakhi General Store,  
South Ganesh Nagar,  
In front of Power House,  
Delhi-92.
2. Shri Krishna Murari Prashar  
S/O Babu Ram Prashar,  
R/O 130-A, MIG Flats,  
Rajouri Garden,  
New Delhi.

... Applicants

( By Shri B. S. Mainee, Advocate )

-Versus-

1. Union of India through  
Secretary, Railway Board,  
Rail Bhawan, New Delhi.
2. General Manager,  
Central Railway, Bombay.
3. Divisional Railway Manager,  
Central Railway, Jhansi.

... Respondents

( By Shri F. S. Mahendru, Advocate )

D.A. NO. 934/1993

1. Tilak Raj Sharma S/O Gurcharan Dass,  
Sr. Loco Inspector,  
Central Railway,  
New Delhi.
2. B. R. Kapoor S/O Raj Kapoor,,  
Chief Progress Supervisor,  
Central Railway,  
New Delhi.
3. F. X. Baptist S/O Lucas Baptist,  
Sr. Loco Inspector,  
Central Railway,  
Agra.

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4. J. C. Sharma S/O Moolchand Sharma,  
Sr. Loco Inspector,  
Central Railway,  
Agra.
5. R. S. Jolley S/O Sohan Singh Jolley,  
T.F.R., Central Railway,  
New Delhi.
6. S. P. Pathak,  
J.D.I. Central Railway,  
Agra Cantt.
7. K. K. Kapoor, Speedometer,  
Sr. Loco Inspector,  
Central Railway,  
Agra Cantt.

... Applicants

( By Shri B. S. Maini, Advocate )

-versus-

1. Union of India through  
Ministry of Railways,  
Rail Bhawan, New Delhi.
2. General Manager,  
Central Railway,  
Bombay V.T.
3. Divisional Railway Manager,  
Central Railway,  
Jhansi.

... Respondents

( None for Respondents )

The application having been heard on 2.12.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

Applicants challenge A-1 order revising their  
pay without even notice. This cannot be done. No  
order taking away the benefits enjoyed by an employee  
can be made without a predecisional hearing. We  
quash Annexure-1 leaving it free to respondents to  
proceed in accordance with law. Application is  
disposed of. No costs.

Dated, 2nd December, 1996.

True Copy  
P. S. Biswas  
Central Railway Tribunal  
Paridhat House, New Delhi  
2/12/96

( S. P. Biswas )  
Member (A)

( Chettur Sankaran Nair, J. )  
Chairman

/as/